

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 03.05.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (CAA) No.14/230/2024
NAME OF THE COMPANY	Aspiring Enterprises Pvt Ltd (Transferor Co.1) and GJ Trading Pvt Ltd (Transferor Co.2) and Heman Fan Components Pvt Ltd (Transferor Co.3) and Sujana Capital Services Ltd (Transferor Co.4) and Sujana Energy Ltd (Transferor Co.5) and Sujana Finance and Trading Pvt Ltd (Transferor Co.6) and Meghana Steel Enterprises Ltd (Transferor Co.7) and Yalamanchili Finance and Trading Pvt Ltd (Transferor Co.8) and SCM Infra Developers Ltd (Transferor Co.9) and Sujana Power (India) Ltd (Transferor Co.10) and Swain Finance and Trading Pvt Ltd (Transferor Co.11) and Sujana Projects Ltd (Transferor Co.12) and Info Tech Infin and Trading Pvt Ltd (Transferor Co.13) and Sony Projects Pvt Ltd (Transferor Co.14) with Golkonda Finance and Trading Pvt Ltd (Transferee Company)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

**ORDER**

**Present:** Ld. PCS Mr. Vinay Babu Gade for the Petitioner.

Ld. Counsel for the Petitioner is directed to issue notice to all concerned Statutory Authorities and the same may be published in leading newspapers in English and Vernacular languages having wide circulation in the area where the Respondents resides in terms of Rule 16 of the Companies (Compromises, Arrangements and Amalgamations), Rule 2016 and file proof of service as well as proof of publication by way of an affidavit before the next date of hearing.

Publication shall be effected within ten (10) days before the next date of hearing.

**Matter is adjourned to 08.07.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**